

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.338 of 2002
IN
O.A. No.171 of 2002

New Delhi, this the 28th day of May, 2003

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE SHRI C.S. CHADHA, MEMBER (A)

1. Pawan Kumar, Lab. Attendant,
GTB Hospital
R/o H.No.542, Village Babana,
Delhi-39
 2. Rajesh Kumar, Lab. Attendant,
GTB Hospital
R/o H.No.R-577, Swatantra Nagar, Narela
Delhi-39
 3. Sushil Kumar, Lab. Attendant,
GTB Hospital
R/o H.No.698/2, Gali No.16, Adarsh Mohalla
Majpir, Delhi-53
 4. Rohtash, Lab. Attendant,
GTB Hospital
R/o H.No.1912, Lakshmibai Nagar,
New Delhi-23
 5. Sangita Kumar, Lab. Attendant,
GTB Hospital
R/o H.No.149-B, Gali No.8, East Sagarpur
New Delhi
 6. Vivekanand, Lab. Attendant,
GTB Hospital
R/o H.No.49, Village Saidulla Jab, Mahrauli,
New Delhi-30
 7. Chand Kiran, Lab. Attendant,
GTB Hospital
R/o H.No.P-65, Naya Gaon, Ushmanpur,
Shahdara, Delhi-53
 8. Jagdish Kumar, Lab. Attendant,
GTB Hospital
R/o H.No.192, Village Pahlad Pur Bangar,
Delhi-42
 9. Manoj Kumar Bhardwaj, Lab. Attendant,
Deptt. of Lab. Medicine, Emergency Laboratory,
GTB Hospital, Delhi-95
 10. Devinder Mallah, Lab. Attendant,
Deptt. of Lab. Medicine, Emergency Laboratory,
GTB Hospital, Delhi-95
 11. Om Prakash, Lab. Attendant, Qr.No.A-46
GTB Hospital Campus, Delhi-95
 12. Ram Raj, Lab. Attendant
Blood Bank,
GTB Hospital, Delhi-95
-Petitioners
(None for the petitioners even on the second call)

B

Versus

Dr. D.K. Srivastav
Medical Superintendent,
G.T.B. Hospital,
Delhi-110095

....Respondent

(By Advocate : Shri Vijay Pandita)

ORDER (ORAL)

SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J) :

We have heard Shri Vijay Pandita, learned counsel for respondent.

2. A perusal of the relevant documents placed on record by the respondents shows that they have complied with the directions of the Tribunal's order dated 18.1.2002 in OA 171/2002 read with the order dated 23.8.2002 in CP 338/2002. As per the orders of the Tribunal dated 23.8.2002, the respondents were granted further time to implement the directions of the Tribunal contained in the order dated 18.1.2002 in OA 171/2002 upto 31.10.2002.

3. Learned counsel for respondents has drawn our attention to the fact that a DPC has since been held on 16.9.2002. He has submitted that inadvertently a mistake has occurred in the letter dated 7.3.2003 wherein the name of Shri Pawan Kumar - Petitioner No.1 is stated to be at Serial No.71 while he should have been at Serial No.69. In this regard, learned counsel submits that a review DPC will be held with respect to Shri Pawan Kumar to correct the seniority list and the same will be held within four weeks. This shall be done within this period in respect to petitioner no.1 - Shri Pawan Kumar.

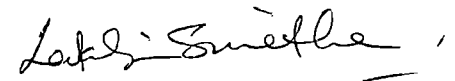
4. In view of the above orders of the Tribunal read with the action taken by the respondents, we find no good grounds justifying continuation of CP 338/2002

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as there is no contumacious or wilful disobedience of the Tribunal's order by the respondents.

6. In this view of the matter, CP 338/2002 is dismissed. Notice issued to the alleged contemnor is discharged. File be consigned to the record room.


(C.S. CHADHA)
MEMBER (A)


(SMT. LAKSHMI SWAMINATHAN)
VICE CHAIRMAN (J)

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